

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

ST/23101/2014-SM

[Arising out of Order-in-Appeal No. 530/2014 dated
17/07/2014 passed by the Commissioner of Central Excise,
Customs and Service Tax, Cochin (Appeals)]

Sitaram Motors

8/844, Near NH Bypass Road,
Chandranagar
Palakkad – 678 007
Kerala

Appellant(s)

Versus

**Commissioner of Central Excise,
Customs and Service Tax, Calicut**

Central Revenue Building,
Mananchira, Calicut,
Kozhikode - 673 001
Kerala

Respondent(s)

Appearance:

None

Mr. N. Jagadish, Superintendent (AR)

For the Appellant

For the Respondent

Date of Hearing: 21/02/2018

Date of Decision: 21/02/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 20436 / 2018

Per : S.S GARG

On matter being called neither anybody appeared nor there is any adjournment request despite notice having been sent to them well in advance. I also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In my view the appellant is not interested in pursuing the appeal. As the appeal pertains to the year 2014, I find no reasons to keep it on record. Accordingly the same is dismissed for non-prosecution.

(Operative portion of the order was pronounced
in Open Court on **21/02/2018**)

(S.S GARG)
JUDICIAL MEMBER

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